

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 20th day of September, 2006

ORIGINAL APPLICATION NO. 486/2005

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.J.P.SHUKLA, ADMINISITRATIVE MEMBER

Amit Jain,
S/o Shri Munna Lal Nain,
R/o 77, Santosh Sagar Colony,
Brahampuri,
Jaipur.

By Advocate : Shri P.N.Jatti

... Applicant

Versus

1. Union of India
Through Secretary,
Department of Posts,
Dak Bhawan, Sansad Marg,
New Delhi.
2. Principal Chief Postmaster General,
Rajasthan Circle,
Jaipur.

By Advocate : Shri V.S.Gurjar

... Respondents

ORDER (ORAL)

The applicant has filed this OA thereby praying for the following relief :

"That by a suitable writ/order or direction the respondents be directed to decide the representation of the applicant submitted to the Director Postal Services in the office of the respondent No.2 the Chief Postmaster General, Rajasthan Circle, Jaipur."

2. Contention of the applicant is that the respondents conducted a type test for the post of Postal Assistant/Sorting Assistant by way of direct

recruitment. His grievance is that the software provided by the respondents was not proper and as such he could not qualify in the said typing test. For that purpose, the applicant made a representation dated 19.10.2005 (Ann.A/1) to the Chief Postmaster General, Rajasthan Circle, Jaipur, but with no result. In this case, the applicant has prayed that a direction may be given to the respondents to decide his aforesaid representation.

3. The respondents have filed reply but in view of the limited prayer made by the applicant in the OA, we are of the view that the end of justice will be met if a direction is given to the respondents to decide applicant's representation.

4. Accordingly, without going into the merit of the case, respondent No.2, the Chief Postmaster General, Rajasthan Circle, Jaipur, is directed to decide applicant's representation dated 19.10.2005 (Ann.A/1), by passing a reasoned and speaking order, within a period of six weeks from the date of receipt of a copy of this order. With these observations, the OA is disposed of. Needless to add that if the applicant still feels aggrieved, it will be open for him to file a substantive OA.


(J.P. SHUKLA)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

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